

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 217
IA No. 42/JPR/2024
CP No. (IB)- 43/95/JPR/2023
Under Section 95 of IBC, 2016

In the matter of:

Stressed Assets Stabilisation Fund (SASF) ... Applicant/Creditor
Versus

Shailendra Tiwari (PG to CD-Ace Laboratories Ltd.)
...Guarantor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

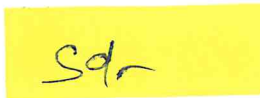
Present Through Video Conferencing: -

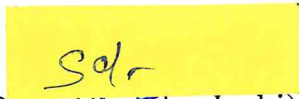
For the Applicant : Ashish Tiwari, Adv.
For the Respondent : Vaishnavi Varshney, Adv.

ORDER

IA No. 42/JPR/2024

Mr. Ashish Tiwari, Adv. appearing on behalf of the Applicant. Ms. Vaishnavi Varshney, Adv. appearing on behalf of the Respondent submits that reply to the application has been filed electronically. Copy of the same has been furnished to the learned counsel for the Applicant by an e-mail. However, physical copy is not before us today. Learned counsel for the Respondent is directed to file the physical copy of the reply within 7 days with an advance copy to the other side. List the matter for arguments on 05.06.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 03, 2024

M.S.